

5-8-99

A copy of
the order
dt. 5.8.99
may be given
to the counsels
for both sides.

F.M.
6/8

Frank
a. 8.99

Shri S. Behera, learned Counsel for
the petitioner submits that he does not
want to pursue their O.A. as the relief
claimed in this petition has already
been granted to the petitioner by
the departmental authorities.

Heard Shri S.B. Sena, learned Adv. &
Standing Counsel. In view of submissions
made by learned Counsel for both
sides, O.A. is disposed of for having
become ineffective.

S. Behra
5.8.99
Vice-Chairman

Hembalji